

Norms Committee Minutes of the Meeting No.12/83 dt.11.01.2021 under the Chairmanship of Shri SBS Reddy, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DPIIT
- (ii) Shri Shaish Kumar, Technical Member.
- (iii) Shri D.N. Mathur, Technical Member.

The Committee first considered the minutes of the Norms Committee Meeting No.12/83 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M- 603 NC No. 12/20-21 Date : 11.01.2021	M/s. Gujarat Fluorochemicals Limited, Vadodara F. No. RLA. No. 34/24/040/00101/AM18 Lic. No3410043363 dated 26.07.2017	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
Export Item	Qty.	Import item	Qty.in MT
Refrigerant Gas R-410A (Refrigerant Blend R410A)(Filled in cyl of 25lbs/11.3 kgs Gas capacity made out of CRCA S/Sheet) (Blend R-32,50%, and R 125, 50%)	1 MT	Chloroform (Minimum 99% Purity)	1.37 MT
		Fluorspar (Acid Grade)	1.02 MT
		Difluoromethane (HFC-32) (R-32)	0.50 MT
		Relevant Packing Material (i.e. Empty Cylinder)(25lbs/11.3 kgs Gas Capacity Made out of CRCA S/Sheet of thickness up to 4mm)	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 604 NC No. 12/20-21 Date : 11.01.2021	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/567 /AM16/DES-IV RLA No. 08/24/040/105/AM16 AA No. 0810135687 dt 17.07.2015	Stat Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.

PVC Tin Stabiliser (Mixture of 87% Antimony Stabiliser +13% Methyl Tin Stabiliser)	1 Kg	Ethyl Hexyl Thioglycolate (2-EHTG)	0.775 Kg
		Methyl Tin Chloride(50% solution)	0.101 Kg
		Antimony Trioxide (AMT)	0.137 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 605 NC No. 12/20-21 Date : 11.01.2021	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/151 /AM20/DES-IV RLA No. 08/24/040/00057/AM20 AA No. 08101445412 dated 30.05.2019	Status Case: Withdrawn
Decision: The Committee considered the case as per agenda. The committee decided to withdraw the case This case was earlier rejected in NC Meeting No.11/20 dated 16. 10.2020.		

Case No. M- 606 NC No. 12/20-21 Date : 11.01.2021	M/s Shital Industries Pvt.Ltd., Gujarat F. No. 01/83/50/667 /AM20/DES-IV RLA No. 08/24/040/ AA No. 0810138210 dated 24.06.2016	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: I. Export Composition of Export product in terms of various stabilizer mixed & epoxidised soyabean oil. II. Calculation sheet to arrive at the quantity of raw material. D/L has been issued to the firm on 13.01.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 607 NC No. 12/20-21 Date : 11.01.2021	M/s. Kiri Industries, Ahmedabad HQ F. No. 01/83/050/00508/AM19/DES-IV RLA. No. 08/24/040/00190/AM19/ Licence No.0810143387 dt, 06.09.2018	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: I. Detailed Calculation / working for the requirement of inputs in line with the chemistry given earlier. II. Material balance for each step of manufacturing process. D/L has been issued to the firm on 04.01.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 608 NC No. 12/20-21 Date : 11.01.2021	M/s. Kiri Industries Ahmedabad HQ F. No. 01/83/050/1124/AM19/ DES-IV RLA. No. 08/24/040/00323/AM19/ Licence No.0810144200 dt, 01.01.2019	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: I. Detailed Calculation / working for the requirement of inputs in line with the chemistry given earlier.		

II. Material balance for each step of manufacturing process.
D/L has been issued to the firm on 04.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 609 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/505/AM14/DES-IV/ pt RA F No. 30/24/040/023/AM14 Lic. No.3010096547 DT. 03.09.2013	Status Case: Defer
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Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

- I. COA of Imported 4,4 – Bipyridyl from foreign supplier in support of 35% purity.
- II. Approved composition of export item as per CIB registration.
- III. Complete and balanced chemical reaction showing % yield on molar basis.
- IV. Copy of Bill of Entry

D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 610 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/718/AM12/DES-IV/ pt RA F No. 30/24/040/035/AM12 Lic. No.3010079764 DT. 17.10.2011	Status: Defer
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Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

- I. Complete and balanced chemical reaction with molecular weight.
- II. % yield on molar basis supported by copy of technical literature in support of yield.
- III. Material Balance for entire process.
- IV. Copy of CIB registration for the export item showing composition **Approved** by competent authority.

D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 611 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/50/715/AM12/DES-IV/ pt RA F No. 30/24/040/033/AM12 Lic. No.3010079668 DT. 17.10.2011	Status: Defer
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Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

- I. Stepwise complete and balanced chemical reaction, molecular weight and % yield on molar basis.
- II. Material Balance for entire process.
- III. Copy of CIB registration for the export item showing composition approved by competent authority.

D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 612 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/171/AM21/DES-IV/ RA F No.30/83/160/0091/AM14 Lic. No. 3010094503 dt. 12.06.2013	Status: Defer
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Decision: The Committee considered the case as per Agenda and decided to call for the complete technical details as per Appendix 4E, showing chemicals reactions, molecular weight of imports and

export items and % yield on molar basis.

D/L has been issued to the firm on 13.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 613 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/050/00/AM16 RA F No.30/24/040/00033/AM14 Lic. No. 3010097273 dt. 03.10.2013	Status: Approved
Decision: The Committee considered the case as per agenda and the request of the firm for enhancement in import item no. 2, which was ratified in the meeting no. 10/83 dated 16.10.2020. The Committee decided to enhance the Qty of import item as under:-		
Import Item	Qty. as per NC M. No.10/83 dated 16.10.2020	Revised Norms
Aqueous Solution of Surfactant	0.50 Kg	0.60 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No. M- 614 NC No. 12/20-21 Date : 11.01.2021	M/s DNS Fine Chemicaals & Laboratories (P) Ltd., F. No. 01/83/050/00509/18 RLA No. 03/94/040/00409/AM18 AA No. 0310815652 dated 08.09.2017	Status Case: Reject
Decision: The Committee considered the case as per agenda and it was found that the firm had earlier applied for import of Iodine against export of (1) Periodic Acid (and (2) Ethylene Diamine Dihydroiodide. This was examined earlier in line with yields indicated by the firm and norms were approved. Now the firm represented for the lower norms and claimed that they have actually imported crude iodine having 85% purity and requested for higher quantity. Committee is of the opinion that Crude iodine purity as 85% has not been endorsed in the advance Authorisation and party is allowed to import 100% purity basis material too. They have not produced any document to rely on that they have imported less purity material. Therefore committee decided to reject the case.		

Case No. M- 615 NC No. 12/20-21 Date : 11.01.2021	M/s DNS Fine Chemicals & Laboratories (P) Ltd., F. No. 01/83/050/00699/18 RLA No. 03/95/040/00524/AM19 AA No. 0310824225 dated 04.10.2018	Status Case: Reject
Decision: The Committee considered the case as per agenda and it was found that the firm had earlier applied for import of Iodine against export of (1) Periodic Acid 50% solution (2) Periodic Acid Crystals and (3) Sodium Meta Periodate. This was examined earlier in line with yields indicated by the firm and norms were approved. Now the firm represented for the lower norms and claimed that they have actually imported crude iodine having 85% purity and requested for higher quantity. Committee is of the opinion that Crude iodine purity as 85% has not been endorsed in the advance Authorisation and party is allowed to import 100% purity basis material too. They have not produced any document to rely on that they have imported less purity material. Therefore committee decided to reject the case.		

Case No. M- 616 NC No. 12/20-21	M/s Rex Tone Industries Limited Mumbai HQ F.No. 01/83/50/67/AM19/DES-IV/	Status: Defer
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Date : 11.01.2021	RA F No. 03/95/40/01060/AM-18 Lic. No.0310819598 DT. 07.03.2018	
Decision: The Committee considered the case as per Agenda and decided to call for Bill of entry. D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 617 NC No. 12/20-21 Date : 11.01.2021	M/s Rex Tone Industries Limited Mumbai HQ F.No. 01/83/50/164/AM18/DES-IV/ RA F No. 03/95/40/00001/AM-18 Lic. No.0310813079 DT. 05.07.2017	Status: Defer
Decision : The Committee considered the case as per Agenda and decided to call for Bill of entry. D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 618 NC No. 12/20-21 Date : 11.01.2021	M/s Vishnu Chemicals Limited, Hyderabad HQ F.No. 01/83/50/130/AM19/DES-IV/ pt RA F No. 09/24/040/00385/AM18 Lic. No.0910065659 dated 10.11.2011	Status Case: Approved	
Decision: The Committee considered the case as per Agenda and decided to provide pro-rata basis of import item (Soda Ash), as per SION A 1094.			
Export Item	Qty.	Import item	Qty.
Chrome Oxide Green 46% Min.	1 MT	Chrome Ore	2.38 Kg/Kg of export product
		Soda Ash	1.0235 Kg/Kg of export product
		Ammonium Sulphate	0.86 Kg/Kg of export product
		Wood cuts for Pallets	As per packing policy
		Nalls for Pallets	As per packing policy
		Jumbo Bags	As per packing policy
		Kraft Paper Bags	As per packing policy
		Petroleum Coke	Not allowed
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 619 NC No. 12/20-21 Date : 11.01.2021	M/s Vishnu Chemicals Limited, Hyderabad HQ F.No. 01/83/50/1364AM19/DES-IV/ pt RA F No. 09/24/040/00335/9 Lic. No.0910066779 dated 26.10.2018	Status Case: Approved	
Decision: The Committee considered the case as per Agenda and decided to provide pro-rata basis of import item (Soda Ash), as per SION A 1094.			
Export Item	Qty.	Import item	Qty.
Chrome Oxide Green 46% Min.	1 MT	Chrome Ore	2.38 Kg/Kg of export product
		Soda Ash	1.0235 Kg/Kg of export product
		Ammonium Sulphate	0.86 Kg/Kg of export product
		Wood cuts for Pallets	As per packing policy
		Nalls for Pallets	As per packing policy
		Jumbo Bags	As per packing policy
		Kraft Paper Bags	As per packing policy

	Petroleum Coke	Not allowed
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

Case No. M- 620 -A NC No. 12/20-21 Date : 11.01.2021	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/1362/AM19/DES-IV/ pt RA F No. 09/24/040/00462/AM19 Lic. No.0910066999dt 26.12.2018	Status Case: Approved
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Decision : The committee considered the case as per the submissions made by the firm and it was noted that the department of chemical and petroleum has earlier recommended the norms vide their notification no. 14010/17/2013-CH II dated 10-07-2015 for the same export items. Based on earlier decisions, committee decided to revise the norms as under:-

Export Item	Qty.	Import item	Qty.
Azoxystrobin Technical 98%	1 Kg	O-Chloro Benzyl Cyanide	1.203 Kg
		Trimethyl orthoformate	0.860 Kg
		4,6 Dichloropyrimidine	0.800 Kg
		Ortho-cyano phenol	0.378 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 620-B NC No. 12/20-21 Date : 11.01.2021	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/1140/AM19/DES-IV/ pt RA F No. Lic. No.0910067060 dt 16.01.2019	Status Case: Approved
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Decision : The committee considered the case as per the submissions made by the firm and it was noted that the department of chemical and petroleum has earlier recommended the norms vide their notification no. 14010/17/2013-CH II dated 10-07-2015 for the same export items. Based on earlier decisions, committee decided to revise the norms as under:-

Export Item	Qty.	Import item	Qty.
Azoxystrobin Technical 98%	1 Kg	O-Chloro Benzyl Cyanide	1.203 Kg
		Trimethyl orthoformate	0.860 Kg
		4,6 Dihydroxy Pyrimidine	0.692 Kg
		Ortho-cyano phenol	0.378 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M- 620-C NC No. 12/20-21 Date : 11.01.2021	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/242/AM20/DES-IV/ pt RA F No. 09/24/040/00175/AM20 dated 03.07.2019 Lic. No.0910067752 dt 04.07.2019	Status Case: Approved
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Decision : The committee considered the case as per the submissions made by the firm and it was noted

that the department of chemical and petroleum has earlier recommended the norms vide their notification no. 14010/17/2013-CH II dated 10-07-2015 for the same export items. Based on earlier decisions, committee decided to revise the norms as under:-

Export Item	Qty.	Import item	Qty.
Azoxystrobin Technical 98%	1 Kg	O-Chloro Benzyl Cyanide	1.203 Kg
		Trimethyl orthoformate	0.860 Kg
		4,6 Dihydroxy Pyrimidine	0.692 Kg
		Ortho-cyano phenol	0.378 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 620-D NC No. 12/20-21 Date : 11.01.2021	M/s Bhagiradha Chemical Industries Ltd. HQ F.No. 01/83/50/035/AM20/DES-IV/ pt RA F No.09/24/040/00657/AM19 Lic. No.0910067390 dt 16.04.2019	Status Case: Approved
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Decision : The committee considered the case as per the submissions made by the firm and it was noted that the department of chemical and petroleum has earlier recommended the norms vide their notification no. 14010/17/2013-CH II dated 10-07-2015 for the same export items. Based on earlier decisions, committee decided to revise the norms as under:-

Export Item	Qty.	Import item	Qty.
Azoxystrobin Technical 98% Min	1 Kg	O-Chloro Benzyl Cyanide	1.203 Kg
		Trimethyl orthoformate	0.860 Kg
		4,6 Dihydroxy Pyrimidine	0.692 Kg
		Ortho-cyano phenol	0.378 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 621 NC No. 12/20-21 Date : 11.01.2021	M/s Industrial Filters and Fabrics Pvt Ltd., Indore HQ F.No. 01/83/50/00330/AM17 RA F No. 56/24/040/00001/AM17 Lic. No.5610004887 dated 19.04.2016	Status Case: Defer
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Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

- I. Indicate weight of export item in Kg terms and specification with dimension, thickness, etc.
 - II. Complete Calculation for requirement of raw material indicating wastage with cutting pattern.
- D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 622 NC No. 12/20-21 Date : 11.01.2021	M/s Flowtech Chemicals private Ltd., Delhi HQ F.No. 01/83/50/00316/AM19 RA F No. 05/23/040/00126/AM19 Lic. No.0510406914 dated 20.06.2018	Status Case: Defer
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Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:
I. Indicate the Chlorine content in the export item, as the same has not been given in the export item.
II. Complete calculation for requirement of raw material for manufacturing export item indicating wastage of raw material.
D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to Defer the case.

Case No. M- 623 NC No. 12/20-21 Date : 11.01.2021	M/s International Trimmings & Labels India Pvt. Ltd., HQ F.No. 01/83/50/1210/AM19/DES-IV RA F No. 07/24/40/74/AM19 Lic. No.0710113481 dt.25.06.2018	Status Case: Defer
Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:		
I. To give export wise import details of all the items and weight of each export item.		
II. Specifications of Export and Import items giving net import content in the export item.		
III. Complete calculation for requirement of raw materials, separately for each type of export item, giving wastage with percentage etc.		
D/L has been issued to the firm on 09.12.2020. Reminder has been sent by Speed Post on 4.01.2021.Hence, the Committee decided to Defer the case.		

Case No. M- 624 NC No. 12/20-21 Date : 11.01.2021	M/s India Glycols Ltd., U.P HQ F.No. 01/83/50/00651/AM20 RA F No. 05/23/040/00457/AM19 Lic. No.0510409775 dated 25.02.2019	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
<i>Export Item</i>	<i>Qty.</i>	<i>Import item</i>	<i>Qty.</i>
Astaxanthin (3,3 Dihydroxy-b-b-Carotene 4-4-DIONE)	7317 .0 Kg	Haematococcus Pluvialis (MICRO ALGEE)	29,926.53 Kg
		Olive Oil (Non edible Grade)	Not allowed under Para 4.07
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 625 NC No. 12/20-21 Date : 11.01.2021	M/s Goldstab Organics Pvt Ltd., Mumbai HQ F.No. 01/83/50/00825/AM16 RA F No. 03/94/040/00457/AM16 Lic. No.0310798985 dated 21.09.2015	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
Liquid Tin Stabilizer 901	1 Kg	Methyl Tin	0.96 Kg

(Export should contain Min 96% Methyl Tin)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 626 NC No. 12/20-21 Date : 11.01.2021	M/s Goldstab Organics Pvt Ltd., Mumbai HQ F.No. 01/83/50/00615/AM16 RA F No. 03/94/040/00108/AM16 Lic. No.0310797044 dated 02.07.2015	Status Case: Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
Liquid Tin Stabilizer 901 (Export should contain Min 96% Methyl Tin)	1 Kg	Methyl Tin	0.96 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 627 NC No. 12/20-21 Date : 11.01.2021	M/s Indogulf Crop sciences Limited, Delhi HQ F.No. 01/83/50/00194/AM19 RA F No. 05/23/040/00002/AM19 Lic. No.0510406179 dated 20.04.2018	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the copy of CIB registration showing Approved composition of export item. D/L has been issued to the firm on 04.01.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 628 NC No. 12/20-21 Date : 11.01.2021	M/s Indogulf Crop sciences Limited, Delhi HQ F.No. 01/83/50/00 265/AM18 RA F No. 05/23/040/00075/AM18 Lic. No.0510402745 dated 30.05.2017	Status Case: Approved	
Decision : The committee considered the case as per agenda and noted that Import description was changed in the Advance Authorisation from Acetamiprid Technical 95% to Acetamiprid Tech 99% decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
Acetamiprid Technical 20% SP	1 Kg	Acctamiprid Technical 99%	0.202 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 629 NC No. 12/20-21 Date : 11.01.2021	M/s Indogulf Crop sciences Limited, Delhi HQ F.No. 01/83/50/00 484/AM19 RA F No. 05/23/040/00171/AM19 Lic. No.0510407403 2745 dated 01.08.2018	Status Case: Defer
Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: I. Copy of CIB registration showing approved composition of export item. II. Density of Export item.		

III. Requirement of Lambda acid for 1 kg Lambda Cyhalothrin.
D/L has been issued to the firm on 05.01.2021. Hence, the Committee decided to **Defer** the case.

Case No. M- 630 NC No. 12/20-21 Date : 11.01.2021	M/s Reckitt Benckiser Healthcare India Pv Ltd., , Gurgaon HQ F.No. 01/83/50/00134/AM20 RA F No. 05/23/040/00104/AM20 Lic. No.0510410646 dated 21.05.2019	Status Case: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in description of import item, which was ratified in the meeting no. 03/83 dated 10.07.2020. The Committee decided to Import item No. 10 may be corrected to read as under :-

Export item as per AA	Import Item as per NC M.No.03/83 dated 10.07.2020 (Minutes mentioned)	Import Item corrected as below with no change in qty.
Daily moisturising Cream	S.No.10 –Hrol GMS 30 SE	Cithrol GMS 30 SE

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 631 NC No. 12/20-21 Date : 11.01.2021	M/s Reckitt Benckiser Healthcare India Pv Ltd., , Gurgaon HQ F.No. 01/83/50/00543/AM18 Lic. No.0510404580 dated 16.03.2018	Status Case: Approved
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Decision : The Committee considered the case as per agenda and the request of the firm in description of Export & import item, which was ratified in the meeting no. 09/83 dated 16.03.2020. The Committee decided to approve Import item No. 09 as under:-

Export Item	Qty.	Import item	Qty.
Cracked Heel Repair Cream K+ Express	2000 kg	Cynergy TK	2.010 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 632 NC No. 12/20-21 Date : 11.01.2021	M/s Reckitt Benckiser Healthcare India Pv Ltd., , Gurgaon HQ F.No. 01/83/50/00519/AM19 Lic. No.0510407666 dated 31.08.2018	Status Case: Approved
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Decision : The committee considered the case as per the DML given by the firm for 3 export items and with 2% standard wastage, decided to approve the case as under:-

Export Item	Qty.	Import item	Qty.
1.Scholl Cracked Heel Repair Cream K+	1 Kg	Radia 7336 (Decyl Oleate)	0.1629 Kg
		Isolan GPS	0.0804 Kg
		Cynergy TK	0.00102 Kg
		Lanolin-stella	0.0510 Kg
		D-Panthenol	0.00714 Kg
		WAS BP-EP Silk 783-L (White Soft Paraffin)	0.110 Kg
		Carbomer Ultrez 10	0.0035 Kg

		Paraffin Wax 60-63	0.0204 Kg
		Euxyl K340	0.0102 Kg
		Hycare Filler CL	0.0051 Kg
2. Expert Care Advanced Repair Foot Cream	1 Kg	Radia 7336 (Decyl Oleate)	0.1629 Kg
		Isolan GPS	0.0804 Kg
		Cynergy TK	0.00102 Kg
		Lanolin-stella	0.0510 Kg
		D-Panthenol	0.00714 Kg
		WAS BP-EP Silk 783-L (White Soft Paraffin)	0.110 Kg
		Carbomer Ultrez 10	0.0035 Kg
		Paraffin Wax 60-63	0.0204 Kg
		Euxyl K340	0.0102 Kg
		Hycare Filler CL	0.0051 Kg
3. Expert Care Cracking Skin Foot Cream	1 Kg	Radia 7336 (Decyl Oleate)	0.1629 Kg
		Isolan GPS	0.0804 Kg
		Cynergy TK	0.00102 Kg
		Lanolin-stella	0.0510 Kg
		D-Panthenol	0.00714 Kg
		WAS BP-EP Silk 783-L (White Soft Paraffin)	0.110 Kg
		Carbomer Ultrez 10	0.0035 Kg
		Paraffin Wax 60-63	0.0204 Kg
		Euxyl K340	0.0102 Kg
		Hycare Filler CL	0.0051 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 633 NC No. 12/20-21 Date : 11.01.2021	M/s Reckitt Benckiser Healthcare India Pv Ltd., , Gurgaon HQ F.No. 01/83/50/01103/AM19 RA.F.No.05/24/040/00505/AM20 Lic. No.0510408881 dated 12.12.2018	Status Case: Approved
Decision : The Committee considered the case as per agenda and the request of the firm for amendment in description of import item, which was ratified in the meeting no. 03/83 dated 10.07.2020. The Committee decided Import item No. 11 & 12 may be corrected to read as under :--		
Export Item as per AA	Import Item as per NC M.No.03/83 dated 10.07.2020 (Minutes mentioned)	Import Item required
Export Eulactol Heel Baim Gold	S.No.11-D-Panthenol USP	White Pet Jelly BP (White Soft Paraffin)
	S.No.12-D-Panthenol-USP	Carbopol-Ultrez 10 (Carbomer



	Ultrez 10)
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

Case No. M- 634 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No. 01/83/171/AM21/DES-IV/ RA F No.30/83/160/0091/AM14 dated 20.03.2014 Lic. No. 3010094503 dt. 12.06.2013	Status: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the complete technical details as per Appendix 4E for each items separately, showing chemicals reactions, molecular weight of imports and export items and % yield on molar basis. D/L has been issued to the firm on 13.01.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 635 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana HQ F.No.01/83/50/00892/AM15/DES-IV RA F No.30/24/040/00033/AM16 Lic. No. 3010103684 dt. 28.12.2015	Status: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
Thiamethoxam 25% WDG	1 Kg	2-Chloro 5(chloro Methyl) thiazole 2 (2-(4-chloro phenylethyl)2-(1,1 methyl ethyl)	0.259 kg
		Sodium bicarbonate	0.075 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 636 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana RA F No.30/24/040/00032/AM15 Lic. No. 3010103159 dt. 18.09.2014	Status: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts. The norms for the export item Sulfosulfuron 75% WG have already been recommended by comparative data and party has not furnished any justification for enhancement of norms. The committee decided to Defer the case.		

Case No. M- 637 NC No. 12/20-21 Date : 11.01.2021	M/s Jay Chemical Industrial Limited, Gujarat RA F No.08/24/040/0263/AM19 Lic. No. 0810143895 dated 15.11.2018	Status: Defer
Decision: The committee considered the case and decided to Defer the case. File has been sent to DPIIT, Comment is awaited.		

Case No. M- 638 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana F.No.01/83/050/00264/AM16 RA F No.30/24/040/00059/AM15 Lic. No. 3010103393 dt. 03.03.2015	Status: Approved
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Decision: The Committee considered the case as per agenda for enhancement of the quantity of import items. The Committee decided to maintain **status quo** with no enhancement in norms issued vide Meeting No.10/83 dated 13.10.2020.

Case No. M- 639 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana F.No.01/83/050/00563/AM16 RA F No.30/24/040/00021/AM18 Lic. No. 3010104145 dated 27.10.2017	Status: Approved
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Decision: The Committee considered the case as per agenda for enhancement of the quantity of import items. The Committee decided to maintain **status quo** with no enhancement in norms issued vide Meeting No.10/83 dated 13.10.2020..

Case No. M- 640 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana F.No.01/83/050/00802/AM15 RA F No.30/24/040/00018/AM17 Lic. No. 3010103820 dated 22.08.2016	Status: Approved
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Decision: The Committee considered the case as per agenda for enhancement of the quantity of import items. The Committee decided to maintain **status quo** with no enhancement in norms issued vide Meeting No.10/83 dated 13.10.2020..

Case No. M- 641 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana F.No.01/83/050/00/AM15 RA F No.30/24/040/00047/AM15 Lic. No. 3010103328 dated 07.01.2015	Status: Approved
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Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 10/83 dated 16.10.2020. The Committee decided to amend the Qty of import item as under:-

Export Item	Qty.	Import item	Qty.
Carbendazim 50% WP	1 Kg	O-Phenyl Diamene	0.50 Kg
		Methyl Cynamide formate	0.177 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 642 NC No. 12/20-21 Date : 11.01.2021	M/s India Gelatine & Chemicals Ltd., F.No.01/83/050/00665/AM20 RA F No.03/94/040/00921/AM20 Lic. No. 0310834518 dated 29.01.2020	Status: Approved
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Decision: The firm appeared for Personal hearing Via V.C. on 16.10.2020 and technical specification of export and Import items along with CoA were called from the firm. Based on the information now given by the firm and taking into consideration the indigenous Gelatine (35%) shown in the details of relevant Bloom strength with no wastage, present case may be considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import item	Qty.in Kg
(1) Gelatine, Bloom Strength 160 -180	76,940 Kg	Gelatine, Bloom Strength 130-150	50,000 Kg

(2) Gelatine, Bloom Strength 245-255	46,160 Kg	Gelatine, Bloom Strength 210-230	30,000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 643 NC No. 12/20-21 Date : 11.01.2021	M/s Montex Glass Fibre Industries Pvt. Ltd, Mumbai F.No.01/83/171//AM20 RA F No.03/95/040/00407/AM19 Lic. No0310822767 dated 01.08.2018	Status: Approved	
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 10/83 dated 16.10.2020. The Committee decided to amend the Qty of import item as under:-.			
Export Item	Qty.	Import item	Qty.
Open Mesh Fabric of Glass Fibre	1 Kg	Glass Filament Yarn	0.334
		Roving	0.621 Kg
		Resin for Fibre Glass mesh Coating	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 644 NC No. 12/20-21 Date : 11.01.2021	M/s Nisarg Biosciences Pvt Ltd.,Hyderabad Ltd, Mumbai F.No.01/83/050/252/AM20 RA F No.09/24/040/00161/AM20 Lic. No. 0910067762 dated 10.07.2019	Status: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
Jarocol BQB OR 1-Mythyl Amino-4-(3-Dimethyl Propyl Ammonium Propyl Amino)Anthraquinone Bromide)	1000 Kg	1-Methylamino-4-Bromoanthraquinone (or) BMA (Bromo methyl Anthraquinone) (or) 4-Bromo-1- Methylaminoanthraquinone	1784 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 645 NC No. 12/20-21 Date : 11.01.2021	M/s Nisarg Biosciences Pvt Ltd.,Hyderabad Ltd, Mumbai F.No.01/83/050/283/AM20 RA F No.09/24/040/00219/AM20 Lic. No. 0910067837 dated 25.07.2019	Status: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty.
Jarocol Blue 377 Or Disperse Blue 377 Or (DB377)	1000 Kg	1,4-Dihydroxy Anthraquinone (Qunizarin)	1050 Kg
		Propanol Amine (3-Amino	550 Kg

Propanol)	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No. M- 646 NC No. 12/20-21 Date : 11.01.2021	M/s Montex Glass Fibre Industries Pvt. Ltd, Mumbai F.No.01/83/171//AM20 RA F No.03/95/040/00105/AM19 Lic. No. 0310829455 dated 06.06.2019	Status: Approved	
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 10/83 dated 16.10.2020. The Committee decided to amend the Qty of import item as under:-			
Export Item	Qty.	Import item	Qty.in Kg
Open Mesh Fabric of Glass Fibre	1 Kg	Glass Filament Yarn	0.334 Kg
		Roving	0.621 Kg
		Resin for Fibre Glass mesh Coating	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 647 NC No. 12/20-21 Date : 11.01.2021	M/s Montex Glass Fibre Industries Pvt. Ltd, Mumbai F.No.01/83/171/301/AM20 RA F No.03/95/040/00366/AM20 Lic. No. 0310830901 dated 08.08.2019	Status: Approved	
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 10/83 dated 16.10.2020. The Committee decided to amend the Qty of import item as under:-.			
Export Item	Qty.	Import item	Qty.in Kg
Open Mesh Fabric of Glass Fibre	1 Kg	Glass Filament Yarn	0.334 Kg
		Roving	0.621 Kg
		Resin for Fibre Glass mesh Coating	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 648 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana F.No.01/83/050/00563/AM16 RA F No. Lic. No. 3010103630 dated 16.10.2015	Status: Defer
Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiency raised by NC-4 in its manual meeting No.11 dated 16.10.2020, followed by Reminder sent on 14.01.2021:		
(i) Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions,		

molecular weight of imports and exports items and % yield on Molar basis.

Hence, the Committee decided to **Defer** the case.

Case No. M- 649 NC No. 12/20-21 Date : 11.01.2021	M/s Modern Insecticides Limited Ludhiana F.No.01/83/050/00/AM15 RA F No. Lic. No. 30101032770 dated 24.12.2014	Status: Reject
Decision: The Committee considered the case as per agenda for enhancement of the quantity of import items. The Committee decided to Reject the case with no enhancement in norms issued vide Meeting No. 10/83 dated 16.10.2020.		

Date:19.01.2021
Place:New Delhi


Chetan Parkash Jaggarwal
Foreign Trade Development Officer